

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2011/420 /A

From :- Smti. K. Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
✓ Shri Amir Uddin Ahmed,  
District & Sessions Judge,  
Karbi Anglong, Diphu.

Dated Guwahati the 31<sup>st</sup> January 2019.

Sub: **Casual leave and station leave permission.**

Ref:- Your letter No.DJKA/953/2019 dtd. 28.01.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave on 30.01.2019 along with station leave permission, with your allotted official vehicle, at your own cost, w.e.f. the evening of 28.01.2019 till the morning of 01.02.2019, has been granted/~~rejected~~.

Yours faithfully,



**JOINT REGISTRAR (VIGILANCE)**



# THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2011/424/1A

From :- Smti. K. Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
✓ Shri Amir Uddin Ahmed,  
District & Sessions Judge,  
Karbi Anglong, Diphu.

Dated Guwahati the 31<sup>st</sup> January 2019.

Sub: **Restricted holiday.**

Ref:- Your letter No.DJKA/592/2019 dtd. 19.01.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for Restricted holiday on 17.01.2019, has been granted/rejected.

Yours faithfully,



**JOINT REGISTRAR (VIGILANCE)**